



The Bombay Children (Extension to Kutch Area and Amendment) Act, 1965

33 of 1965

Keyword(s):

Children, Begging, Brothel, Prostitution

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filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 9th December 1965 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 33 OF 1965.

(First published, after having received the assent of the President in the *Gujarat Government Gazette* on the 16th December 1965.).

An Act further to amend the Bombay Children Act, 1948 for the purpose of extending it to the Kutch area of the State of Gujarat and for certain other purposes.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Children (Extension to Kutch area and Amendment) Act, 1965. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In section 1 of the Bombay Children Act, 1948 (hereinafter referred to as "the principal Act"), in sub-section (2), after the words "Bombay area of the State of Gujarat" the words "and it shall also extend to the Kutch area of the Amendment of section 1 of Bom. LXXI of 1948.

State of Gujarat on the date on which the Bombay Children (Extension to Kutch area and Amendment) Act, 1965 comes into force" shall be inserted.

Amendment
of section
3 of Bom.
LXXI of
1948.

3. In section 3 of the principal Act, after the words "Bombay area" the words "and Kutch area" shall be inserted.

Amendment
of section
4 of Bom.
LXXI of
1948.

4. In section 4 of the principal Act, in sub-section (1),—

(1) for clauses (b) and (c), the following shall be substituted, namely :—

"(b) "begging" means begging as defined in the Bombay Prevention of Begging Act, 1959; Bom.
X of
1960.

"(c) "brothel" means a brothel as defined in the Suppression of Immoral Traffic in Women and Girls Act, 1956;"; CIV of
1956.

(2) for clause (o), the following shall be substituted, namely:—

(o) "prostitution" means prostitution as defined in the Suppression of Immoral Traffic in Women and Girls Act, 1956. CIV of
1956.

Amendment
of section 109
of Bom.
LXXI of
1948.

5. In section 109 of the principal Act, after sub-section (4), the following new sub-sections shall be inserted, namely:—

"(5) All rules made under this Act by the State Government shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made, and shall be subject to rescission by the State Legislature or to such modification as the Legislature may make during the session in which they are so laid, or the session immediately following.

"(6) Any rescission or modification so made by the State Legislature shall be published in the *Official Gazette* and shall thereupon take effect."